

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 308**  
**140/252/ND/2021**

**IN THE MATTER OF:**

M/s. Manoj Kumar  
Vs.  
RoC

.... Petitioner/Applicant  
.... Respondent

**Order under Section 252 of the Companies Act, 2013**

**Order delivered on 15.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : Mr. Rahul Baisoya Adv.  
For Respondent :

**ORDER**

Ld. Counsel appears for the Appellant. Ld. Counsel appears for the RoC. One week time granted to enable the parties to comply with the order dated 26.02.2024.

In the meantime, the RoC is directed to serve a copy of its report to the Ld. Counsel appearing for the Applicant.

List the matter **on 10.06.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**